

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI

APPLICATION NO. 92 OF 2017 &
APPLICATION NO. 21 OF 2018

Punganur Consumer Protection Council (Regd No.32/92P)
Represented by its Adviser S. Vijayakumar,
28/8 ChinnaKannara Street,
Mayiladuthurai ,
Nagapattinam district,
Tamil Nadu 609 001

... Applicant.

-VS-

1. The State of Tamil Nadu Represented By its
Secretary Department of Revenue (Land Development)
StGeorgeFort
Chennai - 600 009 and others.

... Respondents.

REPORT FILED BY THE EIGHTH RESPONDENT

I,K. Balu, son of KanagaSabapathi, Hindu, aged about 34 years, working as Commissioner, Mayiladuthurai Municipality, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Commissioner of the Mayiladuthurai Municipality, the 8th respondent herein and I am well conversant with the facts of the case from the connected files.

2. I Submit that this Hon'ble Tribunal by its order dated 03-02-2022 has issued directions to file detailed further action taken report. The action taken by this respondent are as follows.


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Compliance of recommendations made by the Mayiladuthurai Municipality is submitted as below:

3) To install Under Ground Drainage system to collect domestic effluent and to install STP to treat the same and not to allow any effluent into Cauvery, Pazhancauvery and water tanks.

Status Report as on 12.04.2022

Under Ground Sewerage System (UGSS):

It is submitted that Under Ground Sewerage System (UGSS) has been partially completed in 35 wards only. Installation of UGSS in left out areas and extended areas is under progress.

Sewage Treatment Plant (STP):

It is submitted that STP was inspected by the officials of TNPCB on 12.04.2022 along with municipal officials and noticed that it was in operation and treated sewage is being utilized for irrigation purpose.

The STP is efficiently functioned so as to achieve the standards prescribed by the Board. Also, one more STP of capacity 9.37 MLD is proposed with new technology (Sequence Batch Reactor) at a revised cost of Rs.81.511 crores for which detailed project report (DPR) has been prepared. In this regard, the municipality has proposed to conduct meeting with stakeholders for finalizing the above project under the chairmanship of the District Collector.



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4)To direct the municipal authority to take steps to divert the drains carrying domestic effluent into either downstream of Pazhancavery or to nearby STP till installation of adequate STP.

Status Report as on 12.04.2022

Discharge of domestic effluent into the channels has been arrested and monitored regularly.

5)To ensure the proper collection of solid waste from residential areas and not to allow any public to throw any solid wastes into any nearby water bodies.

Status Report as on 12.04.2022

We have ensured source segregation and door to door collection of wastes from all residential and commercial areas.compostable organic wastes are being processed in 3 MCCs and non degradable and combustible wastes are being sent to cement factories for co-incineration. And sorted plastic wastes are being sent to Sembanarkovil for laying of roads. Special teams are formed to prevent throwing of garbages by public in to water bodies and maintaining regularly.



**COMMISSIONER
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- 6) To direct all commercial activities located around the water bodies not to discharge any waste and not to throw any wastes into water tanks.

Status Report as on 12.04.2022

The Special teams already formed and carrying out the periodical inspection of water bodies within the municipal area to monitor and prevent the discharge of domestic effluent and disposal of solid waste into the water bodies and other open places.

- 7) To take periodical maintenance of all water tanks by removing silt and water weeds to increase water storage capacities of water tanks since all water tanks are either rain fed or filled through feeder canal during rainy day. WRD, PWD
Mayiladuthurai:

Status Report as on 12.04.2022

- 1) Selected non encroached 5 ponds in the municipal limit under "Kalaingar Urban Development Scheme - 2021-2022" to carry out the improvement works at the cost of Rs.452 lakhs. Out of Rs.452 lakhs, an estimation for Rs.261.80 lakhs has been prepared and obtained administrative approval from the Director of Municipal Administration, Chennai to carry out the improvement works in the following 2 ponds.


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- a) Ward No.4 - Vannankulam – Rs. 148.30 lakhs
- b) Ward No.5 – Senthankudikulam – Rs.113.50 lakhs

The tender for the above works has been finalised and work order to be issued.

II) The proposal to carry out the improvement works in the 2 ponds under the scheme of KFW, 4 ponds under the scheme of Jal-Jeevan Mission Schemes and the proposal for improvement works of Mattakulam under the scheme of "Namakkunaame Plan" have been dropped.

Further, it is submitted that proposal for the improvement works of following 7 tanks at a cost of Rs.569.30 Lakhs under Kalaingar Urban Development Scheme - 2021-2022" has been accepted by the State Level Evolution Committee and same is pending for the administrative sanction for the government.

- a) MamamarathuKulam Rs.62.50 Lakhs
- b) AngalammanKulam Rs.57.00 Lakhs.
- c) AyyanKulam Rs.94.45 Lakhs
- d) AazhiKulam Rs.87.05 Lakhs
- e) Mattakulam Rs.79.00 Lakhs
- f) 63-Var Pettai KulamRs.68.60 Lakhs



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g) Akkanankulam Rs. 90.02 Lakhs

Once administrative sanction is given funds will be allocated and works will be started after floating tender.

In additions to the above, The proposal for Rs.500.00 Lakhs was prepared for restoration following 7 tanks for the financial year 2022-2023. The above proposal has been submitted to the Director of Municipal Administration, Chennai for approval

- a) South Aranmanai Street tank Rs.65,00 Lakhs
- b) AzhawarKulam tank Rs.90.00
- c) Govt Hospital Tank Rs35.00 Lakhs
- d) MugamathiyarKulam Rs.48.00 Lakhs
- e) Senthangudi Raja tank Rs.140.00 Lakhs
- f) ThamaraiKulam Tank Rs.27.00 Lakhs

III) It is also submitted that out of 83 tanks there are no encroachment in 48 tanks and action is being taken by the municipality to fence the above tanks to safeguard from encroachment. In the remaining 35 tanks. Further it is reported that there are 465 encroachments


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(Permanent household - 329 Nos.& Fenced encroachment - 136 Nos.)in the remaining 35 ponds. The municipality has sent a letter to the Revenue Department to allot alternative site for the above households.

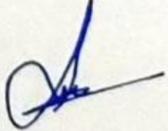
8) To take proper maintenance of all feeder canals of water tanks and to make clear ways to carry the water from river Cauvery to respective tanks so that to make live appearance of water tanks.

The feeder canals are still being cleaned. Assured to be cleaned in the future as well.

9) To delineate the water tank area and to construct the proper bund with fence to protect these water bodies from human inception since these water bodies serve the purpose of improving ground water in the surrounding area.

Status Report as on 12.04.2021

The fencing work will be carried out after getting approval for the improvement of 16 tanks (mentioned in the sl.no.7) As promised in the 17.11.2021 status by of Municipality had removed encroachments in another 5 more ponds as of now there are 48 Tanks without encroachments Action is being taken to improve 16 Tanks under KNMT (Tender finalised for 2 ponds appraised by the state level


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evolution committee completed for 7 Ponds, proposal for restoration of 7 more ponds has been prepared for the financial year 2022-2023) Action being taken by the Municipality to fence the remaining 32 Tanks to safeguard for encroachment.

10) To take steps to restore the water quality of water tanks by removing the unwanted substances from water tanks and to avoid the mosquito breeding and odour nuisance.

Status Report as on 12.04.2021

All water Tanks are cleaned periodically.

COMPLIANCE OF SOLID WASTE MANAGEMENT, RULES 2016 & NGT ORDER IN O.A.NO. 606/2018 BY MAYILADUTHURAI MUNICIPALITY:

It is submitted that Mayiladuthurai Municipality generates 32 MT/Day of solid waste. Mayiladuthurai Municipality has three Micro Compost Centre (MCC) with capacity of 5 MT each at the following locations.

- 1) T.S.No. 855/1, Mayiladuthurai Town & Taluk, Mayiladuthurai District
- 2) T.S.No. 173, Mayiladuthurai Town & Taluk, Mayiladuthurai District


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3) T.S.No. 174, Mayiladuthurai Town & Taluk, Mayiladuthurai District

Mayiladuthurai Municipality has already applied and obtained authorization under Solid Waste Management Rules, 2016 for all the three MCCs for processing, recycling, treatment and disposal of municipal solid waste of 32 MT/day vide JCEE's Proc. dated 14.03.2021 with validity upto 31.03.2022. The Municipality has assured to apply for renewal of authorization under Solid Waste Management Rules, 2016 within a week .

The above three MCCs were inspected on 12.04.2022 along with Municipal Officials at the MCCs were under operation. The segregated compostable waste of 15 MT is processed in the MCCs. Non-recyclable Plastic wastes are disposed to the cement industries for Co-processing.

BIO-MINING PROCESS:

An existing accumulated legacy waste of dumped in the MCC-I is being processed by Biomining technology. Totally 32,500 Cum has been completely processed and disposed for further beneficial use. In addition to this, 31,127 Cum of legacy waste is available as per the revised survey which has to be processed through bio-mining.


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PAYMENT OF ENVIRONMENTAL COMPENSATION :

The municipality has paid an amount of Rs.9,00,000/- (Rupees nine lakhs only) to theTamilnadu Pollution Control Board, Nagapattinam, vide Demand Draft drawn in Indian Overseas Bank, Mayiladuthurai Demand DraftNo.894241579 dated: 08.04.2022 towards Environmental Compensation levied by Tamilnadu Pollution Control Board.

In the foregoing circumstances it is prayed that this Honourable Tribunal may be pleased to accept the above report and close the Application No. 92 of 2017 and Application No. 21 of 2018 and thus render Justice.


COMMISSIONER
Mayiladuthurai Municipality

Solemnly affirmed on
 This the 18th day of
 April2022 and the
 Deponent herein has
 Affixed his signature
 in my presence

Advocate, Mayiladuthurai.

before me,


 MS.No.1068/89
K. RAJMOHAN, B.Sc., B.L.,
ADVOCATE & NOTARY PUBLIC
54, PATTAMANGALA STREET
MAYILADUTHURAI - 609 001.
 ☎222125, Mobile: 94434 88333

**BEFORE THE NATIONAL GREEN
TRIBUNAL, (SZ) AT CHENNAI**

**APPLICATION NO. 92 OF 2017 &
APPLICATION NO. 21 OF 2018.**

STATUS REPORT

**M/S. P.SRINIVAS (828/1994)
N.K.PONRAJ (2263/2009)
R.PURUSHOTHAMAN953/2011)**

COUNSEL FOR 8TH RESPONDENT.